HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTICE

No. 12-A/UHC/Admin-B/IV-1/2022 Dated: 25 April/2022

Applications are invited from the practicing Advocates of this Court for appointment as Oath Commissioner for the period 26.07.2022 to 25.07.2023 in the prescribed proforma (copy enclosed).

Eligibility for appointment as Oath Commissioner:

- 1. A regular practicing Advocate of the High Court of Uttarakhand at Nainital.
- 2. Applicant should not be Oath Commissioner at any other place.

Duly filled Application form along with requisite enclosures must be kept in an envelope mentioning thereon as "*Application for Oath Commissioner*" and submitted in Admin B section of High Court of Uttarakhand on or before **20.05.2022** up to 05:00 p.m. No application shall be entertained thereafter.

By order of Hon'ble the Acting Chief Justice

Sd/-(Vivek Bharti Sharma) Registrar General

No. 2083 / UHC/Admin-B/IV-1/2022 Dated: 25 April,2022 Copy to:

- 1. The President/ Secretary, High Court Bar Association, Nainital.
- 2. Notice Board.
- 3. In-charge, Computer Section with a request to upload the notice as well as 'Application Form' to the High Court website.

Deputy Registrar Admin-B

<u>HIGH COURT OF UTTARAKHAND, NAINITAL</u> <u>APPLICATION FOR APPOINTMENT AS OATH COMMISSIONER</u> (w.e.f. 26.07.2022 To 25.07.2023)

DETAILS TO BE FILLED IN CAPITAL LETTERS, NO ABBREVIATION ALLOWED. SELF ATTESTED SUPPORTING DOCUMENTS WITH REGARD TO POINT NO. 06, 07 & 11 MUST BE ATTACHED WITH THIS FORM.

1.	APPLICANT'S NAME	
2.	MOBILE NO.	
<i>2</i> . 3.	NAME OF FATHER/HUSBAND	AFFIX
<i>3</i> . 4.	ADDRESS	PASSPORT
4.		SIZE PHOTO
5.	ANY OTHER CIRCUMSTANCES, WHICH MAY MERIT CONSIDERATION FOR	R THE
	PPLICANT BEING APPOINTED AS OATH COMMISSIONER	
6.	NO. & DATE OF ENROLMENT IN BAR COUNCIL	
0. 7.	AEMBERSHIP NO. OF UTTARAKHAND HIGH COURT BAR ASSOCIATION	
7. 8.	DATE OF COMMENCEMENT OF PRACTICE AS AN ADVOCATE	
o. 9.	PAST EXPERIENCE AS OATH COMMISSIONER, IF ANY	
10.	HAVE YOU EVER BEEN DE-LISTED OR DEBARRED BY THE COURT, IF SO I THEREOF	
11.	L INDIA BAR EXAMINATION (AIBE) CLEARED OR NOT, IF CLEARED, MENTION	
	DATE OF PASSING	
i.	I, HEREBY, DECLARE THAT THE AFORESAID INFORMATION FURNISHED	IS TRUE AND
	CORRECT AND THAT NOTHING IS FALSE AND NOTHING MATERIAL HAS BEEN C	ONCEALED.
ii.	I ALSO DECLARE THAT I HAVE READ THE PROVISION OF ORDER XIX CPC AS	AMENDED BY
	UTTARAKHAND HIGH COURT AND THE RULE CONTAINED IN CHAPTER IV	OF RULES OF
	COURT 1952, VOLUME-2, THE CONDITIONS PRESCRIBED FOR THE OATH COMM	ISSIONER AND
	SHALL ABIDE BY THE SAME.	
iii.	I FURTHER DECLARE THAT IN CASE I AM APPOINTED AS OATH COMMISSIO	ONER I SHALL
	ABIDE THE FOLLOWING CONDITIONS STRICTLY.	
a)	I SHALL CHARGE THE FEE FOR VERIFICATION FOR AFFIDAVITS ONLY AT TH	E PRESCRIBED

- a) I SHALL CHARGE THE FEE FOR VERIFICATION FOR AFFIDAVITS ONLY AT THE PRESCRIBED RATES AND SHALL NEVER CHARGE ANY EXCESS AMOUNT.
- b) I SHALL MAINTAIN PROPER ACCOUNT OF THE AFFIDAVIT SWORN BEFORE ME AND THE AMOUNT REALIZED.
- c) I SHALL BE LIABLE TO BE REMOVED FROM THE LIST OF OATH COMMISSIONER AND TO SUCH ACTION AS HON'BLE THE CHIEF JUSTICE MAY PRESCRIBE IN CASE OF DEFAULT OF THE ABOVE CONDITIONS.

DATED:

SIGNATURE OF THE APPLICANT

CERTIFICATE

I..... PRESIDENT/SECRETARY, HIGH COURT BAR ASSOCIATION, NAINITAL VERIFY THAT THE APPLICANT IS THE MEMBER OF THE ABOVEMENTIONED BAR ASSOCIATION.

PRESIDENT/SECRETARY